

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 34/TD/2017

Coram:
Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Date of Order: 8th of August, 2018

In the matter of

Application for grant of inter-State trading licence to Rajasthan Urja Vikas Nigam Limited.

**And
In the matter of**

Rajasthan Urja Vikas Nigam Limited
Vidyut Bhawan, Joyti Nagar,
Jaipur-302 005

.....**Petitioner**

Parties present:

None

ORDER

The Petitioner, Rajasthan Urja Vikas Nigam Limited, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009 (hereinafter referred to as "Trading Licence Regulations") amended from time to time, for grant of Category `I` licence for inter-State trading in electricity in whole of India.



2. The Petitioner vide letter dated 16.5.2017 was directed to submit on affidavit by 31.5.2017, the information regarding auditor comments/report on Special Balance Sheet as on any date falling within thirty days and balance sheet as on 30.11.2016, etc. However, no response was received from the Petitioner in this regard.

3. The Petition was listed for hearing on 7.8.2018 after notice to the Petitioner. None appeared on behalf of the Petitioner.

4. The Petition is dismissed in default and for not pursuing the case.

Sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(P. K. Pujari)
Chairperson

